

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SZB, CHENNAI

COURT : Division Bench III

APPEAL No. C/MISC(WD) 40012/2023 in
C/42637/2014

(Arising out of Order-in-Appeal No. C.Cus. No. 1596/2014 dated 28.08.2014 passed by the Commissioner of Customs (Appeals) Chennai.)

M/s. Esab India Ltd.
Plot No. 13, 3rd Main Road,
Industrial Estate, Ambattur,
Chennai-600 058.

Appellant

Vs.

The Commissioner of Customs (Port-Import)
No. 60, Rajaji Salai, Customs House,
Chennai-600 001.

Respondent

APPEARANCE

FOR APPELLANT : Shri Yashwanthram, C.J., Advocate
FOR RESPONDENT : Shri S. Balakumar, AC (AR),

CORAM

Hon'ble MS. SULEKHA BEEVI C.S., MEMBER JUDICIAL
Hon'ble Shri VASA SESHAGIRI RAO, MEMBER TECHNICAL

Date of Hearing: **15.02.2023**
Date of Decision: **15.02.2023**

FINAL ORDER No. 40052/2023

Order : Per Hon'ble Suleka Beevi C.S.

The learned Counsel Shri Yaswanthram submitted that the appeal is filed against the order of the remand passed by the Commissioner (Appeals). The appellant now intends to proceed

with the remand direction and does not wish to prosecute the appeal.

2. The appeal is dismissed as withdrawn.

(Order dictated and pronounced in the Open Court)

(SULEKHA BEEVI C.S.)
MEMBER JUDICIAL

(VASA SESHAGIRI RAO)
MEMBER TECHNICAL

BB